

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/595 /2008 - CU[DB]

Date 05/02/2009

Assistant Registrar
C.E.S.T.A.T., New Delhi

To :
PRASAR BHARTI (BROADCASTING CORPN. OF
INDIA)
ALL INDIA REDIA, 2ND FLOOR, PRESS TRUST OF
INDIA BUILDING, NEW DELHI
110001

PRASAR BHARTI (BROADCASTING CORPN. OF
INDIA)

Appellant

C.C.E. DELHI I

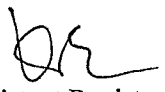
Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. ST/68/09**

CU[DB] dated 02.02.09

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Alongwith Stay Order No ST/45/09


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI I

C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002

2. Adv. / Consult

MR.M.S. SEKHON & CO., CA,

170, MADHUVAN DELHI-110092

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.II

ST/S/1894/08, ST/Appeal No.595/2008-~~05~~(Br)

(Arising out of order in original No.53/VKG/2008 dated 30.5.08
passed by the Commissioner of Service Tax, New Delhi)

M/s Prasar Bharti

Appellant

Vs

CST, New Delhi

Respondent

Appeared for Appellant : None

Appeared for Respondent : Shri Vijay Kumar, SDR

Coram: Hon'ble Mr.D.N. Panda, Judicial Member
Hon'ble Mr. Rakesh Kumar, Technical Member

Date of Hearing: 2.2.09

Final Order No. 57/68 /09 /2009-Ex(BR)
Stay Order No 57/65/09
Per D.N. Panda:

The appellant is a Public Sector Undertaking. They are required to file clearance from the Committee on Disputes as per the decision of Hon'ble Supreme Court in the case of ONGC Vs UOI reported in 1992 (61) ELT 3 (SC).

2. The appellant has not filed the COD clearance. Therefore, the appeal and stay petition is dismissed with the liberty to the appellants to get it restored as and when COD clearance is obtained.

(Order dictated and pronounced in the Open Court).

(D.N. Panda)
Judicial Member

MPS*

(Rakesh Kumar)
Technical Member